

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †3375**  
ANSWERED ON 12<sup>TH</sup> MARCH, 2026

**FOOD PROCESSING UNITS IN UTTARAKHAND**

**†3375. SHRI TRIVENDRA SINGH RAWAT:**

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has classified food processing industries on the basis of their turnover and employment generation capacity, if so, the details thereof;
- (b) whether any special scheme is being implemented or proposed to be implemented for the development of micro, small and medium food processing units in the aspirational districts, particularly in Haridwar, if so, the details thereof;
- (c) whether the most suitable types of food processing units have been identified for the districts of Haridwar and Udham Singh Nagar in Uttarakhand on the basis of any study along with the schemes and subsidies presently available for establishment of such units in these two districts, if so, the details thereof; and
- (d) the number of food processing units that have commenced production in these two districts with assistance from the Union Government so far?

**ANSWER**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI RAVNEET SINGH)

**(a):** Food Safety and Standards Authority of India (FSSAI) under Ministry of Health and Family Welfare issues Licenses/registration to Food Business Operators (FBO's) in accordance with the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. FSSAI has categorized the Food Business Operators as per order dated 05.03.2012 and the details are placed at **Annexure**.

Further, as per Notification dated 21<sup>st</sup> March, 2025 issued by Ministry of Micro, Small and Medium Enterprises, an enterprise has been classified as a micro, small or medium enterprise on the basis of the following criteria, namely :-

- (i) a micro enterprise, where the investment in plant and machinery or equipment does not exceed two crore and fifty lakh rupees and turnover does not exceed ten crore rupees;
- (ii) a small enterprise, where the investment in plant and machinery or equipment does not exceed twenty five crore rupees and turnover does not exceed one hundred crore rupees; and
- (iii) a medium enterprise, where the investment in plant and machinery or equipment does not exceed one hundred twenty five crore rupees and turnover does not exceed five hundred crore rupees.

**(b) to (d) :** In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/ expansion of related infrastructure, through its two Central Sector Scheme viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme across the country including aspirational districts and Haridwar & Udham Singh Nagar in Uttarakhand. These schemes are not region or state specific but demand driven.

Micro, Small & Medium Enterprises (MSMEs) are also eligible for assistance under schemes implemented by MoFPI. In order to encourage entrepreneurs of medium and small-scale projects and entrepreneurs from aspirational districts, the following preferential provisions have been made in component scheme guidelines of PMKSY-

(i) Marking criteria related to eligible project cost has been removed (earlier the projects having higher eligible project cost had the benefit of higher marks which was disadvantageous for medium and small-scale projects).

(ii) Marking criteria in respect of turnover of the entity has been removed to increase participation of new entities.

(iii) Five marks are awarded for the projects proposed in Aspirational Districts notified by NITI Aayog.

(iv) Project appraisal from Small Industries Development bank of India (SIDBI) has been allowed, in addition to scheduled commercial banks to encourage participation from MSMEs.

MoFPI has approved the following projects in Haridwar & Udham Singh Nagar in Uttarakhand-

(i) PMKSY- 10 projects with approved grant of Rs 114.19 crores in Haridwar district, out of which 8 projects are operational and 39 projects with approved grant of Rs 303.44 crores in Udham Singh Nagar district, out of which 35 projects are operational.

(ii) PLISFPI- Food processing projects at 7 locations with committed investments of Rs 116.05 crore in Udham Singh Nagar district and all projects are operational.

(iii) PMFME- Loans for 44 & 87 micro food processing enterprises have been sanctioned with subsidy of Rs. 1.98 crore and Rs. 4.19 crore in Haridwar and Udham Singh Nagar district respectively.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. †3375 FOR ANSWER ON 12<sup>TH</sup> MARCH, 2026 REGARDING “FOOD PROCESSING UNITS IN UTTARAKHAND”**

**LICENSING/REGISTRATION**

S.No.	Food Processing Units	CENTRAL LICENSING [Food Safety & Standards (Licensing & Registration of Food Businesses) Regulations 2011 , Schedule I, Regulation 2.1.2(3)]	STATE LICENSING	REGISTRATION [Food Safety & Standards (Licensing & Registration of Food Businesses) Regulations 2011; Regulation 1.2.1(4b)]
I	Dairy units including milk chilling units equipped to handle or process	More than 50,000 litres of liquid milk/day or 2500 MT of milk solid per annum	More than 500 ltrs milk upto 50,000 ltrs/day	Upto 500 litres/day
II	Vegetable oil processing units and units producing vegetable oil by the process of solvent extraction and refineries including oil expeller unit	More than 2 MT per day.	Upto 2 MT per day and turnover above 12 lakh per annum.	Turnover up to 12 lakhs/annum
III	Slaughtering units	Large animals : more than 50 large animals Small animals including sheep and goats :150 or more Poultry birds :1000 or more per day	Large animals : more than 2 upto 50 Small animals: more than 10 upto 150 Poultry birds : more than 50 upto 1000/Day	Large animals : Up to 2 Small animals: Up to 10 Poultry birds :Up to 50 per day
IV	Meat processing units	More than 500 kg of meat per day or 150 MT per annum	Upto 500 kg meat per day or 150 MT per annum	Turnover 12 lakh upto /annum
V	All food processing units other than mentioned	More than 2 MT/day except grains,	More than 100kg/1tr	Turnover not exceeding

	above including relabellers & repackers	cereals and pulses milling units	to 2 MT /day. All grains, cereals & pulses milling units	Rs. 12 lakhs and whose production capacity of food does not exceed 100 kg/ltr per day
VI	100 % Export Oriented Units	All		
VII	Importers importing food items including food ingredients and additives for commercial use	All		
VIII	Food business operators manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof whose safety has not been established through these regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country.(They <b>need to apply for product approval at FSSAI (HQ) separately before applying for license</b> )	All		
IX	Food Business Operator	Operating in two or more States		
	a) Storage (except frozen)	Capacity more than 50,000 MT	Capacity upto 50,000 MT	Turnover up to 12 lakhs/annum
	b) Storage (frozen) Storage(Frozen +CA)	Capacity more than 10,000 MT Capacity more than 1,000 MT	Capacity upto 10,000 MT Capacity upto 1,000 MT	Turnover up to 12 lakhs/annum
	c) Wholesaler	Turnover greater than 30 crores.	Turnover upto 30 crores	Turnover up to 12 lakhs/annum
	d) Retailer	Turnover greater than 20 crores.	Turnover upto 20 crores	Turnover up to 12 lakhs/annum
	e) Distributer	Turnover greater than 20 crores.	Turnover upto 20 crores	Turnover up to 12 lakhs/annum

	f) Supplier	Turnover greater than 20 crores.	Turnover upto 20 crores	Turnover up to 12 lakhs/annum
	g) Caterer	Turnover greater than 20 crores.	Turnover upto 20 crores	-----
	h) Dhabha or any other food vending establishment	-----	Turnover above 12 lakh/ annum	Turnover up to 12 lakhs/annum
	i) Club/Canteen		Turnover above 12 lakh/ annum	Turnover up to 12 lakhs/annum
	j) Hotel	Five star & above	Upto Four Star	Turnover up to 12 lakhs/annum
	k) Restaurants	Turnover greater than 20 crores.	Turnover upto 20 crores	Turnover up to 12 lakhs/annum
	l) Transporter of food (having a number of specialized vehicles like insulated refrigerated van/ wagon, milk tankers etc.)	Having more than 100 vehicles/ wagons or turnover more than 30 crores.	Having upto 100 vehicles/ wagons or turnover upto 30 crores.	Turnover up to 12 lakhs/annum
	m) Food Ingredients	Turnover greater than 20 crores	Turnover upto 20 crores	Turnover up to 12 lakhs/annum
	n) Marketer	Turnover greater than 20 crores	Turnover upto 20 crores	Turnover up to 12 lakhs/annum
X	Food Catering services in establishments and units under Central Government Agencies like Railways, Air and Airport, Seaport, Defence etc.	All		

\*After the product approval, the license will be given by the Authority competent as per the capacity of production/ handling etc. mentioned in the columns above.

\*\*Each location will be issued separate license (except transporter where one license will be issued for all vehicle of a single transporter/ business). In case FBO is operating in more than two states, he has to obtain one additional Central License for Head office/ registered office and separate license for each location as per Capacity/Turnover (State/ Central License)